

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
Company Appeal-96/252/ND/2024

**IN THE MATTER OF:**

**Arvee Packagings Private Limited**

**...APPELLANT**

**Vs.**

**Registrar of Companies Nct Delhi and Haryana**

**...RESPONDENT**

**Section**

**U/s 252(3)**

**Order delivered on 06.06.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**

**For the Income Tax Department**

**:Adv Awnish Kumar , Adv Deepu**

**:Mr Prashant Meharchandani, Sr**

**Standing Counsel; Mr Akshat Singh, Jr**

**Standing Counsel; Mr Utkarsh**

**Kandpal, Adv.**

**ORDER**

This is an appeal filed under Section 252 (3) of Companies Act, 2013, seeking revival of the appellant's company which was struck off by the RoC in terms of order passed under Section 248 of Companies Act, 2013.

Heard the Ld. counsel for the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **08.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**